

**SCHEDULE - FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF A SCHOOL INDIA PRIVATE LIMITED
RELEVANT PARTICULARS**

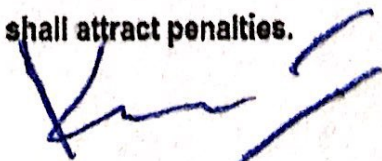
1	Name Of Corporate Debtor	A School India Private Ltd
2	Date Of Incorporation Of Corporate Debtor	03/03/2011
3	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar Of Companies (ROC)-Chennai.
4	Corporate Identity Number Of Corporate Debtor	U80211TN2011PTC079455
5	Address Of The Registered Office & Principal Office (If Any) Of The Corporate Debtor	Rani Seethai Hall, 7th Floor No.603, Anna Salai Chennai -600006
6	Insolvency Commencement Date in Respect Of Corporate Debtor	08/11/2019 [As Per Order Of NCLT Dated 8/11/2019 In Petition No. IBA/842/2019)
7	Estimated Date of Closure of Insolvency Resolution Process	06/05/2020
8	Name And The Registration Number of The Insolvency Professional acting as Interim Resolution Professional	Mr.S.R.Krishnan Registration Number: IBBI/IPA-001/IP- P00909/2017-18/11509
9	Address and E-Mail of the Interim Resolution Professional, as Registered with The Board	6,Khabag Castle, 3B, Circular Road, Kodambakkam, Chennai – 600024 Email – krishnansroman@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	6,Khabag Castle, 3B, Circular Road, Kodambakkam, Chennai – 600024 Email – krishnansroman@gmail.com
11	Last Date for Submission of Claims	22/11/2019
12.	Classes Of Creditors, if Any, under Clause (B) of subsection (6a) of Section 21, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: Www.Ibbi.Gov.In/Downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of t A School India Private Ltd on 08/11/2019. The creditors of A School India Private Ltd, are hereby called upon to submit their claims with proof on or before 22.11.2019 to the Interim Resolution Professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11/11/2019
Place: Chennai


Sd/-
S.R.Krishnan
Name and Signature of Interim Resolution Professional